

Mining and Allied Machinery Corporation

6429. **Shri K. Ramani:**
Shri Umanath:
Shri Bhagaban Das:
Shri K. M. Abraham:
Shri Jyotirmoy Basu:
Shri E. K. Nayanar:
Shri K. Anirudhan:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether the Mining and Allied Machinery Corporation discontinued the payment of project allowance to all the employees from the 1st June, 1967;

(b) if so, the reasons therefor;

(c) the total number of workers affected due to this step of the management;

(d) whether Government have received any representation in the matter; and

(e) if so, the steps taken thereon?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The Board of Directors of the Mining and Allied Machinery Corporation at their meeting on 24-2-1967 decided that the payment of Project allowance should be gradually discontinued from 1st May, 1967 by absorption in future increments subject to a maximum of four increments, the balance, if any, being recovered in two years in equal yearly instalments. The Board also decided that new entrants to the Corporation should not be entitled to project allowance.

(b) Project allowance is given in large scale projects involving the establishment of a large construction organisation, the construction work being spread over a number of years. The allowance is intended primarily to compensate the staff for lack of amenities, such as housing, schools, markets, dispensaries, etc. With the progressive

build up of these amenities in Durgapur, the Board of Directors of Mining and Allied Machinery Corporation decided that the stage had been reached for the gradual withdrawal of the project allowance.

(c) 6319.

(d) and (e). While Government have received no representation in the matter, a section of the employees had represented to the management that the project allowance should be continued as a special allowance. The Board at its meeting on 16-6-1967 did not agree to the continuance of the project allowance as special allowance and decided that the project allowance should be withdrawn gradually as per its earlier decision.

Mining and Allied Machinery Corporation

6430. **Shri Umanath:**
Shri Jyotirmoy Basu:
Shri Bhagaban Das:
Shri K. Anirudhan:
Shri K. Ramani:
Shri K. M. Abraham:
Shri E. K. Nayanar:
Shri F. P. Esthese:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether the Mining and Allied Machinery Corporation has a Market Service Cell in Calcutta; and

(b) the amount spent on this cell during 1965-66 and 1966-67 and the orders secured during this period?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Yes, Sir.

(b) Rs. 12,000 and Rs. 24,000 approximately were spent upon the maintenance of this Service Cell during the years 1965-66 and 1966-67 respectively. The Market Survey Cell does not book orders directly. It surveys market potential and does liaison work. The orders secured by Mining and

Allied Machinery Corporation during these years were Rs. 2.5 crores and 18.21 crores respectively.

Indian International Trade and Industries Fair, Madras

6431. Shri Umanath:
 Shri A. K. Gopalan:
 Shri C. K. Chakrapani:
 Shri E. K. Nayanar:
 Shrimati Susiecia Gopalan:

Will the Minister of Commerce be pleased to state:

(a) whether Government have decided to release foreign exchange for the issue of quota of *ad hoc* import licences to foreign participants of the Indian International Trade and Industries Fair to be held in Madras in January and February 1968;

(b) if so, the total amount of foreign exchange likely to be released thus; and

(c) the manner in which the exhibits will be disposed of in India?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) and (c). Foreign participants will be allowed to sell exhibits, at the end of the Exhibition, to any party in India, on payment of the requisite customs duty, against valid import licences, and to remit the proceeds thereof.

In addition, foreign participants will also be entitled to sell exhibits, at the end of the Exhibition against *ad hoc* import licences which will be made available to them within a monetary ceiling calculated at Rs. 50 per sq. ft. of the exhibition space booked by the participants. These sales will also be subject to the import control policy in force and on payment of the requisite customs duty.

Acquisition of Properties of Pak. Citizens

6432. Shri S. K. Taparia: Will the

Minister of Commerce be pleased to state:

(a) whether Government propose to bring a legislation for the immediate acquisition of Indian properties of those who take Pak. Citizenship; and

(b) the number of such cases existing at present?

The Minister of Commerce (Shri Dinesh Singh): (a) No, Sir.

(b) Does not arise.

Valuation Reports from Messrs Kapadia and Baria and Toplis and Harding (Pvt.) Ltd. of Bombay

6434. Shri S. M. Banerjee:
 Shri Sarjoo Pandey:
 Shri Madhu Limaye:

Will the Minister of Steel, Mines and Metals be pleased to state:

(a) whether Government have procured from Messrs. Kapadia and Baria and Toplis & Harding (Pvt.) Ltd. of Bombay, a valuation report for some of the assets comprising the undertaking of the Metals Corporation of India Ltd. acquired by Government through Act No. 36 of 1966;

(b) if so, what are the assets which have been valued by the valuers and what is the value of such assets as per the valuation report;

(c) whether it includes valuation of the current assets or stock-in-trade;

(d) whether it includes valuation of the mine; and

(e) whether it includes valuation of the intangible assets?